

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.)Nos...../2015
(CRLMP No(s).9929-9930/2015)

(Arising out of impugned final judgment and order dated 19/11/2013
in CCN No.7747/2009,19/11/2013 in DR No. 17/2009 passed by the High
Court Of Judicature at Allahabad)

STATE OF U.P

Petitioner(s)

VERSUS

BANTI AND ORS.

Respondent(s)

(With appln.(s) for c/delay in filing SLP and office report)

Date : 08/07/2015 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIL R. DAVE

HON'BLE MR. JUSTICE R.K. AGRAWAL

For Petitioner(s) Mr. R.K. Dash,Sr.Adv.
Mr. Abhishth Kumar,Adv.
Mr. Archana Singh,Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Upon perusal of the application for condonation of
delay caused in filing the special leave petitions, we do
not find any justifiable reason to condone the huge delay
of 431 days.

However, in the interest of justice, the issue with
regard to condonation of delay will be considered if the
State deposits a sum of Rs.10,000/- in this Court towards
costs. The afore-stated amount shall be recovered from
the erring officer/officers who is/are responsible for
causing such a delay, after holding summary inquiry and
intimation of such recovery of the amount shall be placed
on the record of this Court. The amount shall be paid to

the Supreme Court Legal Services Authority.

Notice be issued to the respondents by speed post,
returnable on 1st October, 2015.

(Sarita Purohit)
Court Master

(Rajinder Kaur)
Court Master